

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1991  
ANSWERED ON:05.12.2006  
PROTECTION OF IPR  
Sarvey Shri Sathyanarayana

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) Whether the industry representatives have expressed concern about protecting intellectual property rights in joint research ventures under the Indo-US initiative and need for hard safety regulation and implementation;
- (b) If so, the complete details thereof; and
- (c) The steps being taken by the Government to protect the IPRs of such thing ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI ASHWANI KUMAR)

(a)to(c) : In India, inventions are protected under the Patents Act, 1970 as amended by the Patents (Amendment) Act, 2005. The Indo-US Science and Technology Agreement provides a framework for cooperation in and protection of intellectual property. Government has not received any representation from industry expressing concerns about protection of intellectual property rights in joint research ventures under the Indo-US Initiative.